

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 170 OF 2019 &
IA NOS.709 & 708 OF 2019**

Dated: 13th May, 2019

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Indian Railways Represented by West Central Railways ...Appellant(s)
Versus
Jaipur Vidyut Vitaran Nigam Limited & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Mr. Pulkit Agrwal
Ms. Tanya Sareen

Counsel for the Respondent(s) : -

ORDER

IA No. 708 of 2019

(Application for exemption from filing certified copy of impugned order)

For the reason set out in the application, the IA is allowed.

APPEAL NO. 170 OF 2019

Admit. Issue notice to the Respondents returnable on 31.07.2019. Dasti, in addition, is permitted.

List the matter on **31.07.2019**. In the meantime, learned counsel for the respondents may file reply on or before 25.06.2019 after serving copy on the other side. Rejoinder, if any, may be filed on or before 25.07.2019 after serving copy on the other side.

Stay is granted, as sought for, till the next date of hearing i.e. by 31.07.2019.

**(S. D. Dubey)
Technical Member**

**(Justice ManjulaChellur)
Chairperson**